GOVERNMENT OF INDIA MINISTRY OF PETROLEUM & NATURAL GAS RAJYA SABHA UNSTARRED QUESTION NO - 2053 ANSWERED ON - 07/08/2023

Illegal sale of unauthorised diesel in Bhavnagar district and Saurashtra region of Gujarat

2053 Shri Shaktisinh Gohil:

Will the Minister of Petroleum and Natural Gas be pleased to state:

- (a) whether Government is aware of illegal sale of unauthorised diesel going on in Bhavnagar district and Saurashtra region and all around Gujarat, causing huge loss to Government revenue; and
- (b) if so, the steps taken by Government to prevent this?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI RAMESWAR TELI)

(a) and (b) Government has received complaints of misselling of diesel as biodiesel in Gujarat from time to time. Government has already issued "Guidelines for sale of Biodiesel for blending with high speed diesel for transportation purposes-2019". These guidelines regulate the sale of biodiesel and, inter alia, empower State/ UT Government authorities to carry out regular inspections of the Retail Outlet selling biodiesel. The guidelines also empower Public Sector Oil Marketing Companies (OMCs) along with State Government officials to inspect, search and seize unauthorized and unscrupulous biodiesel manufacturing plants, the storage and distribution units and Retail Outlets.

Further, Ministry of Petroleum & Natural Gas (MoP&NG) has written to all States/UTs including Gujarat advising action to be taken under the provisions of Motor Spirit and High Speed Diesel (Regulation of Supply, Distribution and Prevention of Malpractices) Control Order, against entities indulging in illegal sale of biodiesel, in view of this being a safety hazard & also a revenue loss to Central/ State Governments.

Various departments of Government of Gujarat along with officers of OMCs have carried out numerous inspections/ raids to prevent selling of unscrupulous petroleum products being sold in the name of biodiesel in the State.
